minimum family pension at Rs. 375/- p.m. w.e.f. 1.1.1986. Unlike pension, family pension is granted without reference to the actual length of service of the deceased employee. Family pension at twice the normal rates, subject to certain conditions, is paid for the initial period of 7 years from the date of death of an employee or upto the date the employee would have attained 65 years had he survived. In addition, family pensioners are also granted dearness relief as sanctioned from time to time to pensioners.

(b) and (c). Do not arise.

Employment on Compassionate Grounds

6933. SHRI RAM SAGAR (Saidpur): Will the PRIME MINISTER be pleased to state:

- (a) whether Government propose to review the instructions regarding grant of compassionate employment to the ward on the death of a Government servant as the present instructions do not envisage guarantee of compassionate employment; and
- (b) if so, the details of the proposed changes to be made?

THE PRIME MINISTER (SHRI VISH-WANATH PRATAP SINGH): (a) No, Sir.

(b) Does not arise.

Nomination on J.C M.

6934. SHRI RAM SAGAR (Saidpur): Will the PRIME MINISTER be pleased to state:

(a) whether nominations on the Joint Consultative Machinery (JCM) are to be made by the Governing Bodies of the Service Associations only and there is no provision for a direct election to J.C.M.;

- (b) if so, whether Government propose to send persons in the J.C.M. through direct elections only so as to improve the status and functioning of the J.C.M. body; and
 - (c) if not, the reasons thereof?

THE PRIME MINISTER (SHRI VISH-WANATH PRATAP SINGH): (a) As per the provisions of the Scheme for Joint Consultative Machinery, the nomination of Staff Side members on the JCM are made by the recognised service associations in the prescribed manner. There is no provision for a direct elections to J.C.M.

(b) and (c). The nominations of the Staff Side members to the JCM is done in a manner which has been mutually agreed to by the Government and Leaders of the Staff Side. The JCM is functioning satisfactorily and there is no proposal to send persons in the JCM through direct elections.

Objective of National Natural Resources Management System

6935. SHRI M.M. PALLAM RAJU: Will the PRIME MINISTER be pleased to state:

- (a) the objectives of the National Natural Resources Management System (NNRMS):
- (b) the names of the various sources from where its information is obtained /gathered; and
- (c) the names of the various users of the data/information generated by the NNRMS?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FOR-ESTS (SHRIMATI MANEKA GANDHI): (a) The major objectives of National Natural Resources Management System (NNRMS) are:

- i) Ensuring the supply of remote sensing date and facilitating its integration with the conventional system through appropriate collaborative application studies,
- establishment of infrastructure and generation of trained manpower and
- application studies as building blocks for generation of data base for Natural Resources Information System (NRIS).
- (b) The sources for the remote sensing date are:
 - Indian Remote Sensing Satellites
 - Foreign Remote Sensing Satellites such as LANDSAT, SPOT and National Oceanographic and Atomospheric Administration (NOAA)
 USA satellite

The sources for conventional data are the regular survey and monitoring carried out by Central Organisations such as Geological Survey of India (GSI), Survey of India (SOI), Forest Survey of India (FSI), Central Ground Water Planning Board (CGWB) National Bureau of Soil Survey and Land Use Planning (NBSS and LUP), Department of Agriculture and Cooperation (DA &C) etc., besides corresponding State-level Departments.

- (c) The users of the data generated by NNRMS include:
 - Central Ministries /Departments
 - State Government/Union Territories
 - Autonomous Agencies engaged in National Resources Management

Sale of L.C.A. in International Market

6936. SHRI M.M. PALLAM RAJU: Will the PRIME MINISTER be pleased to state:

- (a) whether any country has expressed a desire to buy the L.C.A. (Light Combat Aircraft) to be manufactured by India;
- (b) if so, whether Government are Contemplating selling them in the International market;
- (c) the expenditure incurred on the project so far; and
- (d) the likely date of completion of the project?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) No, Sir. LCA is still in the development stage.

- (b) Does not arise.
- (c) The expenditure incurred on the Project till Mar 90 is about Rs. 300 Crores.
- (d) The Full Scale Engineering Development (FSED), as part of the Post-Project Definition Phase of the LCA, is envisaged to be taken up in phases. Government sanction is being sought for Phase I activities in which, critical technologies are planned to be demonstrated. The first flight under phase Lis expected to take place in 1995 and limited flight trails would be completed by 1997. Phase II of FSED is envisaged for integration of various technologies to be demonstrated in parallel in Phase I. Due to the phased nature of FSED, the production phase to follow is expected to be determined during the progress of FSED. Assuming that completion of the project is upto Initial Operational Clearance, current estimates are that it will occur in the early years of the decade starting 2000.